

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 401  
IA/2886/ND/2022 IN IB/491/ND/2020

**IN THE MATTER OF:**

Montage Global Pvt. Ltd.	...	Appellant
Versus		
Himalya Food International Ltd.	...	Respondent

**Order under Section 9 Of Insolvency and Bankruptcy Code,2016**

**Order delivered on 12.07.2022**

**Coram:**

**Mr. DHARMINDER SINGH,  
HON'BLE MEMBER (J)**

**Mr. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

For the Appellant : Mr. Abhishek Anand, Adv. Mr. Prateek  
Kushwaha, Adv.

For the Respondent : Mr. Saurabh Kansal, Adv. Ms. Ashu Chaudhary,  
Adv.

**ORDER**

**IA/2886/ND/2022**

IA/2886/ND/2022 has been filed on behalf of the Ld. IRP and stated that the settlement arrived between the parties and the amount has already been paid. Ld. IRP has stated that no claim has been received till date. As CoC not constituted. Ld. Counsel for the IRP stated that the IRP has been fully paid and nothing is due.

In view of the settlement arrived between the parties, the present IA/2886/ND/2022 **stands allowed.**

Accordingly, the present petition i.e. IB/491/ND/2020 matter **stands disposed of.**

File be consigned to record room.

-Sd-

**L.N. GUPTA  
MEMBER (TECHNICAL)**

Rakhi

-Sd-

**DHARMINDER SINGH  
MEMBER (JUDICIAL)**